

(1) (2)

In the Central Administrative Tribunal, Allahabad.
Registration No.530 of 1986.

* H.N.Upadhyay Applicant
Vs.

Union of India through
General Manager, Northern Respondents.
Railway, New Delhi and
another

Hon. D.S.Misra, AM
Hon. G.S.Sharma, JM

(By Hon. G.S.Sharma, JM)

This application under section 19 of the Administrative Tribunals Act, XIII of 1985 is directed against the order dated 4.12.1965 retrenching the applicant, who was posted as Sub Overseer Mistri in the office of the Chief Engineer (Construction), Northern Railway, New Delhi. Against his retrenchment, the applicant made several representations and the last one made by him was rejected in May, 1986 by the Chief Engineer (Construction) vide copy paper no.9. Paper no. 33 is the copy of retrenchment order dated 6.12.1965. It appears from the aforesaid order that the applicant had made an application for reappointment on 11.4.1986 and it was informed to him that there was a ban on recruitment of Work Mistri from open market and his case for engagement on daily wages could not be considered. This order, therefore, cannot give a fresh cause of action to the applicant. He has wisely concealed the orders passed earlier on his representations. It appears from paragraph 13 of his application that after his retrenchment in 1965, the applicant had made the first representation on 4.11.1972. In our opinion, the case of the applicant is badly time barred and is rejected summarily.

Sharma
7.10.1986
Member (A)
Dated 7.10.1986
kkb

Sharma
7.10.1986
Member (J)